[Shri A. P. Chatterjee]

questions which are asked on the floor If he could not answer of the House. the questions and if he merely reads that out and tries to spin it out, as Mr. Chavan did, what is the use? Is it not a fact that the Ministry was trying to mislead the House by just saying things which ought not to have been said and by not disclosing the fact that they have not the information in their hands? If they have not the in their hands? information they could have asked for notice because we know sometimes the Ministry does not have the information. Therefore the whole question is this, whether on this point the Minister will lay a statement on the Table at sone future date or not? Will he lay a statement clarifying the points which we have raised? That is the question.

DR. TRIGUNA SEN : I oppose this point of order for the simple reason that the question was...

SHRI A. P. CHATTERJEE : He can only answer it...

DR. TRIGUNA SEN : I oppose it.

MR. DEPUTY CHAIRMAN : Anybody can give his opinion on the point of order.

DR. TRIGUNA SEN : I oppose it on the simple ground that the question was whether the Ministry has given an order to appoint the Security Force. We said 'no'. We did not do it. It is the Managing Director of that particular factory who has asked for the Security Forces.

SHRI A. P. CHATTERJEE : What about that request whether the Minister is in a position to lay a statement on the Table? As far as Dr. Sen is concerned, we have every faith in him that he is not of the usual type of Ministers and we do not want to trip him.

MR. DEPUTY CHAIRMAN : He has already replied to all the questions about the Security Force.

SHRI G. RAMACHANDRAN (Nominated) : The compliment paid to the Minister is so handsome that we must let the matter rest there and pass on to the next item.

MR. DEPUTY CHAIRMAN : Papers to be laid.

PAPERS LAID ON THE TABLE

Annual Report and Accounts (1968-69) of the Ganpath and Ashoka Hotels Limited, New Delhi and related papers

THE LEADER OF THE HOUSE (SHRI K. K. SHAH) : Sir, on behalf of Dr. Karan Singh, I beg to lay on the Table, under sub-section (1) of section 619A of the Companies Act, 4956, a copy each of the following papers :--

(i) Sixth Annual Report and Accounts of the Janpath Hotels Limited, New Delhi for the year 1968-69, togethen with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Janpath Hotels Limited.

(iii) Fourteenth Annual Report and Accounts of the Ashoka Hotels Limited, New Delhi, for the year 1968-69, together with the Auditor's Reports on the Accounts.

(iv) Review by Government on the working of the Ashoka Hotels Limited.

[Placed in Library. See No. LT-2834/ 70 for (1) to (iv)].

Annual Report and Accounts (1968-69) of the Hindustan Organic Chemicals Limited, Rasayani

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN): Sir, I beg to lay on the Table a copy each of the following 'papers, under sub-section (1) of section 619A of the Companies Act, 1956 :--

(i) Eighth Annual Report and Accounts of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1968-69, together with the Auditors' Report on the Accounts.

(ii) Review by Government on the working of the Company.

[Placed in Library, See No. LT-2858/70 or (i) and (ii)]

Annual Report and Accounts (1968-69) of the Indian Drugs and Pharmaceuticals Limited, New Delhi

SHRI D. R. CHAVAN : Sir, I also beg to lay on the Table a copy of the following papers :---

(i) Eighth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited, & New Delhi, for